#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA). Indiranagar, Bangalore - 560 038

Application No 2/86(T) (W.P. No 902/85)

Dated the 26 August, 1986.

To

K. Keshavaiah, C/O Shri T.N. Raghupathy, (Advocate for Appint) No. 65-68, Krishnavasa, 1st Floor, 1st Main Road, Seshadripuram, Bangalore-560020

- The Director, Indian Institute of Horticultural Research, I.C.A.R. 8025, 255, Upper Palace Orchards, Bangalore - 560 080
- Uniom of India, represented by its Secretary, Ministry of Food and Civil Supplies, Shastri Bhavan, New Delhi.

Subject: SENDING COPIES OF THE ORDER PASSEDBY THIS BENCH IN APPLICATION NO 2/86(T) (WRIT PETITION NO 902/85)

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Please find enclosed herewith the copy of the Order/ Interim-Order passed by this Bench of the Tribunal on 18-8-86 in the abovesaid application.

Encl: As above

Copy to :-

SECTION OFFICER (JUDICIAL)

Senior Central Government Counsel, High Court Buildings, Bangalore - 560 001

ORDER PASSED BY THE CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH ON 18-8-86 IN APPLICATION NO 2/86(T) (WRIT PETITION NO 902/85). K. KESHAVAIAH VERSUS THE DIRECTOR INDIAN INSTITUTE OF HORTICULTURAL RESEARCH AND ANOTHER

"Counsel on both sides are agreed that this Bench has no jurisdiction over this Writ Petition transferred from the High Court of Karnataka to this Bench under Section 29 of the Central Administrative Tribunals Act, Section 29 of the Central Administrative Tribunals Act, Section 1985, since no notification has been issued under Section 194(2) of the said Act relating to Indian Institute of Horticultural Research conferring jurisidiction on this Horticultural Research conferring the writ petition. Bench of the Tribunal to entertain the writ petition. In view of this, we direct the Registrar of this Bench In view of this, we direct the Registrar of this Bench High Court of Karnataka".

Member(AM) 18-8-86 Sdy-(Ch. Ramakrishna Rao) Member(JM) 18-8-86

-True Copy-

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ADDITIONAL LENCH

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# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

FORM OF INDEX AS PER CAT (DESTRUCTION OF RECORDS) RULES, 1990

LIST OF PAPERS IN OA/TA/RA/CP NO. 2/86

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1.		Description of papers		
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1.	Order sheets	Kent		
2.	All orders/judgements of the Tribunal passed in the case	Rept		
3.	Judgements and orders received from the Supreme Court in the case.	Not received		
4.	All applications including MAs/Plaints/memoranda/appeals together with annexures and all other documents whether original or copies filed with them	File how of to the		
5.	Counter/written statement and reply affidavits			
6.	All depositions of witnesses taken by way of affidavit			
7.	All documents or certified copies received by the Court and marked as exhibits, reports and examination of commissioners.			
8.	Notices			
9.	Letters filed by the counsel and other correspondences, vakalatnama/memo of appearance			
10.	All other papers not already specified.			



## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

ORDER SHEET (contd)

Orders of Tribunal Office Notes Date The Registry, Karnataka High Court in their letter dated 31.12.85 forwarded an interlocutory application, filed before them for early hearing, to the Addl. Bench, Madras of C.A.T., for disposal and a copy thereof endorsed to this Tribunal for information. (py No \$7/86) On 15.1.86 papers pertaining to this petition were obtained from the High Court in order to enable us to place them before the Tribunal on 17.1.86 (the earliest date specified for the sitting at Dy. Registrar (Admn) (Sh.C. Vittal) "This petition for fixing a Addl. Bench, Madras, who visitied date for early hearing of Bandalore). 17.1.86 date for early hearing of the writ petition 902 of 1985. Bangalore stated that the I.A. was not received in their office. Mr. M.S. Padmarajaiah, the However, the matter was placed be learned Central Govt. standing before Hon'ble Vice-Chairman of Counsel takes notice and prays Madras Bench, where counsel for for some time for filing the the Petitioner and the Standing counter affidavit particularly Govt. Counsel were present. dealing with this matter. Time is granted till 31st January for filing count⊖r This W.P. was treated as transfe-Call on 31-1-1986 rred application and numberedeas affidavit. Appln. No. 2/86(T) in this Tribunal. sd/-On 21.1.86, we wrote to the Dy. Registrar (Jud1) of Madras Bench, (Mr. Justice Ramanujam) V.C., C.A.T., A.B., Mad requesting him to trace the papers pertaining to aforesaid I.A. and send them to this Tribunal for 17.1.86. record. (IA. Sinte rued on 31 50 Rogg 186 Both, counsel for Applicant as well for Respondents were present. "As the statement of objection 31.1.86 has been filed by the repdts. this petition is allowed and the main application will com up for hearing on 20.2.86. (G.Sreedhran Nair) Member 31.1.86. learned counsel for 20.2.86 respondent states teat statement of objections alocady fiked and, the main afthi be posted for final Post the waln matter to 10.3.86 for final hearing

Office notes Orders of Tribunal 10.3.86 Adjourned for 11-3-56. (C.H. Ramolbrishna Rew) (2-H.A. Rego) 11.3.86 . Shri M.K. Srinivasa, son of K. Keshaviah, the applicant, present on behalf of the applicant. Vasudeva Rao, Advocate present for the respondents. Shri Srinivasa, son of the applicant brings to our notice that the Counsel for the applicant is pre-occupied in the High Court of Karnataka and he is expected at any moment. After two hours of waiting, he has not turned up. view of this, the application is adjourned. The parties will be informed of the next date of hearing in due course. Member (RR) 11.3.86 I. Attifor early hearing Advocate for the Applicant has Jilled an application and afficiant Praging to hear the lase lavely Jon the reasons stated therein. In this lesse the bushondents have entired appearance and the Country has also to lean Jiled. For orders Phase

## ORDER SHEET (contd)

Date		Office Notes		Order	s of Tribunal
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18.8.86	C			agreed that t jurisdiction	on both sides are his Bench has no over this Writ Peti
			_ ∐ndian	Section 29 of strative Trib no notificati under Section Act relating	rom the High Court of this Bench under the central Admini- unals Act, 1985, since the beauty on has been issued 14(2) of the said to Institute of
				Horticultural jurisdiction Tribunal to e petition. In direct the Reto take steps	Reseatch conferring on this Bench of the ntertain the writ view of this we gistrar of this Bench for transferring the to the High Court
				(L.H.A.Regd)	Chlamberth
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M.P. 902 of 1985 in H.C. of Kar)

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This petition for fixing a date for early hearing of the writ petition 902 of 1985.

Mr. M.S. Padmarajaiah, the learned

Central Government Standing Counsel takes

notice and prays for some time for filing the

counter affidavit particularly dealing with

this matter. Time is granted till 31st

January for filing counter affidavit.

Call on 31st January 1986.

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GSN

Application No. 2 of 1986.

As the statement of objections has been filed by the respondents, this petition is allowed and the main application will come up for heading on 20.2.1926.

31.1.1986

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### REGISTERED/AD

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indira Nagar, Bangalore-560 038.

Dated the August , 1986.

REF: APPLICATION NO. 02/86(T)

To

The Registrar,
High Court of Karnataka,
High Court Building,
Bangalore.l.

Subject: Returning of W.P.No. 902/85

to the High Court of Karnataka.

Sir

Writ Petition No. 902/85 on the file of the High Court of Karnataka, Bangalore, transferred to this...

Tribunal under Section 29 of the Administrative Tribunal Act, 1985, is returned herewith for necessary action, in pursuance of this Tribunal's Order Dated 18.8.1986

copy-of-which is enclosed herewith.

REGISTRAR

Encl: Entire Records of the Case.

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KRM

Deputy Registrar,
High Court of Karnataka, Bangalore